

(12)

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

C.C.P. No.463 of 1993 In
O.A. No. 1376 of 1991

New Delhi this the 19th day of May, 1994

Mr. Justice S.K. Dhaon, Vice-Chairman
Mr. B.N. Dhoundiyal, Member

1. Smt. Anita Panwar
2. Smt. Reeta Bajaj
3. Smt. Kamla Sharma
4. Smt. Jasbir Kaur
5. Smt. Adarsh Narang
6. Smt. Sapna
7. Smt. Lalita Virk
8. Smt. Sheela Patial
9. Miss Neelam Chugh
10. Smt. Sneh Khurana
11. Smt. Kiran Taneja
12. Smt. Ratna Bhattacharya
13. Smt. Sunita Garg
14. Smt. Vinod Kathuria
15. Miss Reeta Dhingra
16. Smt. Krishna Chaubey
17. Smt. Anju Bhatia
18. Smt. Shashi Saini
19. Smt. Madhu Matai
20. Smt. Rita Kumar
21. Smt. Achla Syal
22. Smt. Rajni Chaudhry
23. Smt. Renu Jhamb
24. Smt. Manju Sapra
25. Smt. Preeti Rawat
26. Smt. Romila Lamba
27. Smt. Neelam Jain
28. Smt. Shashi Kaushik

29. Smt. Sunita Malik
 30. Smt. Bhupinder Kaur

...Applicants

All the above named applicants are employed as Public Health Nurses in School Health Scheme of Delhi Administation.

By Advocate Shri Sant Lal

Versus

1. Shri R.S. Sethi,
 Secretary (Medical),
 Delhi Administation,
 5, Sham Nath Marg,
 Delhi-110054.

2. Dr. S.P. Sharma,
 Director Health Services,
 Delhi Administation,
 Saraswati Bhawan,
 Cannaught Place,
 New Delhi.

3. Shri M.S. DAyal,
 Secretary (Health),
 Min. of Health and Family Welfare,
 Nirman Bhawan,
 New Delhi-110011.

4. Dr. A.K. Mukherjee,
 Director General Health Services
 (Nursing Section),
 Nirman Bhawan,
 New Delhi-110011.Respondents

By Advocate Shri Vinay Sabharwal for respondent Nos. 1 and 2.

Mrs. Raj Kumari Chopra, Counsel for respondent Nos. 3 and 4.

ORDER (ORAL)

Mr. Justice S.K. Dhaon, Vice-Chairman

The complaint in this Contempt Petition is that the direction given by this Tribunal on 15.02.1993 in O.A. 1376 of 1991 has not been carried out. The direction given by this Tribunal was to dispose of the representations of the applicants within a specified time.

2. An affidavit has been filed alongwith a copy of the order and copy thereof served upon the learned counsel for the applicants. This affidavit has been sworn by Dr. Suresh Prakash, Director, Directorate of Health Services. To the affidavit, copy of the order disposing of the representations of the applicants is annexed. The

representations of the applicants, therefore, stand disposed of. The direction of the Tribunal, therefore, now stands complied with.

3. No useful purpose will be served in prosecuting the respondents for contempt of this Tribunal. The Contempt Petition is rejected. Notices issued to the respondents are discharged.

No costs.

B.N.Dhoniyal

(B.N. DHOUNDIYAL)
MEMBER(A)

S.K.

(S.K. DHAON)
VICE CHAIRMAN

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